



2026:AHC-LKO:6802-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 51 of 2026

Kamal Dev

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of Panchayati Raj
Lko And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Rajendra Prasad Yadav, Ashwini Kumar Gupta
Counsel for Respondent(s)	: C.S.C., Atul Kumar Dubey

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. By means of this writ petition, the petitioner has prayed for the following main relief(s) :-

"(i). issue a Writ, Order, or Direction in the Parties to a nature of MANDAMUS directing the Opposite Parties to conduct fresh physical verification and publish a purified Voter List for Gram Panchayat 40-Dhanrajpur, Gram Panchayat 39-Ahata, 44-Mustafabad and Gram Panchayat 38-Nasirganj contained as Annexure No. 1 to this writ petition.

(ii). issue a Writ, Order, or Direction in the nature of MANDAMUS to stay the election process in these panchayats until the voter lists are corrected."

3. There is still time till 20th February, 2026 for filing objections to the tentative voter list published by the Commission for ensuing Panchayat Election. If any person has a grievance, he can file objection, which can be taken into consideration by the Commission or the authority competent in this regard.

4. We see no reason to proceed further in the matter. Accordingly, the petition is **disposed of.**

January 30, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)